

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No.127 of 2013**

**Dated : 31<sup>st</sup> July, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Lafarge India Pvt. Ltd. ... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Ms. Surbhi Sharma  
Mr. S.C. Sood (Rep.)  
Counsel for the Respondent(s): Mr. C.K. Rai  
Mr. Vivek Ganodwale (Rep.) for R.1  
Mr. Anooja Srivastava for  
Ms. Suparna Srivastava for R.2

**ORDER**

Mr. C.K. Rai, the learned counsel for the Commission undertakes to file Vakalatnama today and seeks some time to file the reply. Accordingly, he is directed to file the same after serving copy on the other side.

It is represented that all the Respondents have been served, but nobody has entered appearance on behalf of other Respondents.

Post the matter on **03.09.2013**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**